## CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

## Petition No.180/MP/2023

- Subject : Petition under section 79 of the Electricity Act, 2003 read with Regulations 27 and 33A of the CERC (Grant of Connectivity, Longterm Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009, as amended from time to time, seeking refund of Rs. 3.5 crore from Central Transmission Utility of India Limited (CTUIL), which has been wrongfully collected towards surrender of connectivity at 765/400/220 kV Bhuj II pooling station of PGCIL, located at Bhuj, Gujarat.
- Petitioner : Adani Wind Energy Kutch Five Limited (AWEKFL)
- Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

## Petition No.245/MP/2024

- Subject : Petition under section 79 of the Electricity Act, 2003 read with Regulations 27 and 33A of the Central Electricity Regulatory Commission (Grant of Connectivity, Long term Access and Mediumterm Open Access in inter-State Transmission and related matters) Regulations, 2009, as amended from time to time, seeking refund of Rs. 3.5 crore from Central Transmission Utility of India Limited (CTUIL), which has been wrongfully collected towards surrender of connectivity at 765/400/220 kV Bhuj-II Pooling Station of PGCIL, located at Bhuj, Gujarat.
- Petitioners : Adani Wind Energy Kutch Three Limited (AWEKTL)
- Respondent : Solar Energy Corporation of India Limited (SECI)
- Date of Hearing : **22.4.2025**
- Coram : Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
- Parties Present
  Shri Hemant Singh, Advocate, AWEKFL & AWEKTL Ms. Supriya Rastogi, Advocate, AWEKFL & AWEKTL Ms. Lavanya Panwar, Advocate, AWEKFL & AWEKTL Shri Pawan Singh, Advocate, AWEKFL & AWEKTL Shri Jay Lal, Advocate, AWEKFL & AWEKTL Ms. Ritika Sinhg, Advocate, SECI Ms. Somya Sahni, Advocate, SECI Ms. Anushree Bardhan, Advocate, SECI Ms. Suparna Srivastava, Advocate, CTUIL Ms. Arshiya, Advocate, CTUIL Ms. Nitai Aggrawal, Advocate, CTUIL

## Record of Proceedings

At the outset, the learned counsel for the Petitioners requested that these matters be taken up along with the other similar matters, i.e., Petition Nos. 184/MP/2023, 164/MP/2024, 165/MP/2024, and 167/MP/2024. Learned counsel also sought liberty to file a rejoinder in Petition No.180/MP/2023.

2. Considering the above request, the Commission permitted the Petitioner, AWEKFL, to file its rejoinder within three weeks.

3. The Petitions will be listed along with Petition No. 184/MP/2023, 164/MP/2024, 165/MP/2024, and 167/MP/2024 on **12.6.2025**.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)